

IN THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, KALAS MAHAL, CHENNAI
OA 143/2023 (SZ)

IN THE MATTER OF:

Shahu Shivaji Mokshi

... .. APPLICANT

VERSUS

Appasaheb Nalwade Gandhinglaj
Taluka SSK Ltd, Kohlapur District
and Ors

...RESPONDENTS

Previous D.o.H: 12.07.2024

Next D.o.H: 29.08.2024

I N D E X

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Place: NEW DELHI

Date: 12.08.2024

IN THE NATIONAL GREEN TRIBUNAL
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Appasaheb Nalwade Gandhinglaj
Taluka SSK Ltd, Kohlapur District
and Ors

...RESPONDENTS

**AFFIDAVIT ON INSPECTION REPORT ON
BEHALF OF THE RESPONDENT NO. 6 KSPCB**

I, V Ramesh son of Late A VittalRao, aged about 58 years, currently posted as Regional Officer , Karnataka State Pollution Control Board (KSPCB), Plot No-6816/1/P-5, 5th Cross, Harinagar, Chikkodi -591201, Belagavi District, Karnataka , do hereby solemnly affirm and declare as under:-

1. That the deponent is working with Respondent KSPCB, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent KSPCB.
2. That the present application was originally filed before the Hon'ble Principal Bench of this Hon'ble Tribunal registered as OA 180/2022 (PB), which was later transferred to the Hon'ble Western Zone Bench of this Hon'ble Tribunal registered as OA 50/2023(WZ) vide Order dated 4.5.2023. As the matter was involving two states, namely Maharashtra and Karantaka, the Hon'ble Western Zone Bench sought clarification from the Hon'ble Principal Bench on bifurcation of the jurisdiction on 4.5.2023, and accordingly, the matter was subsequently bifurcated vide Order dated 25.07.2023 in OA 50/2023(WZ) and registered as OA 143/2023(SZ) vide Order dated 18.10.2023 passed by this Hon'ble Southern Zone Bench of this Hon'ble Tribunal. :



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Environmental Officer
Karnataka State Pollution Control Board
Belagavi - 2. (Chikkodi Center)

3. That the answering respondent no. 6 KSPCB has been regularly inspecting the industry M/s Hiranyakeshi SSK Niyamit, Sankeshwar, Hukkeri-Taluk, Belagavi District, and making its observations time to time. The industry was inspected on 26.5.2023 by RSEO Dharwad and forwarded its report on 29.6.2023. Maharashtra State Pollution Control Board also issued a letter No.MPCB/JD(WPC)re-220520-FTS-0112 dated 20-05-2022 to the answering respondent no. 6 KSPCB, which was followed by the meeting with the Commeetee Members on 31.05.2022 at the Office of Deputy Commissioner, Belagavi. Sunsequently, the RSEO, Dharwad had issued the Notice of Proposed Direction (NPD) under Section 33A of *Water Act, 1974* vide order No. 501 dated 21.11.2022. An Inspection Report was also forwarded to the Head Office of the answering respondent no. 6 KSPCB vide no. 143 dated 06.06.2023 and the same was filed by the answering respondent no. 6 KSPCB along with MHRC Order dated 13.10.2022 through email dated 06.07.2022 in OA 180/2022 (PB) and again on 25.07.2023 in OA 50/2023 (WZ).
4. That recently the inspection was again carried on 23.04.2024 by Shri Gopalkrishna Sanatangi, Zonal Senior Environment Officer, Belagavi along with the accompanying officers namely Shri Pradeep Mamadapur, Deputy Environmental Officer, and Shri Sangamesh. Hadagali, Project Assistant of the answering respondent no. 6 KSPCB and insoected the site of the industry M/s Hiranyakeshi SSK Niyamit, Sankeshwar, Hukkeri-Taluk, Belagavi District, and contacted therein Shri Ajeet Chate, Environmental Officer. The supporting photographs of the said inspection are annexed with this Addidavit as ANNEXURE: R6-A (COLLY).

BRIEF FACTS:

5. That M/s Hiranyakeshi SSK Niyamit is an existing integrated sugar industry operating at Sankeshwar, Hukkeri-Taluk, Belagavi District. They have sugar manufacturing plant with Sugar Cane Crushing of capacity 8000 TCD, Co- Generation plant of Capacity 52 MW and Rectified Spirit/Ethanol manufacturing unit of capacity 54 KLD. The Consent for operation was issued and restricted for the periodup to 30.06.2023, since the industry is yet to comply with the non-compliances observed. The industry has paid Consent fees for the period of 5 years and is adequate for the period up to 30.06.2026.

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Environmental Officer
Karnataka State Pollution Control Board
Belagavi - 2. (Chikkodi Center)

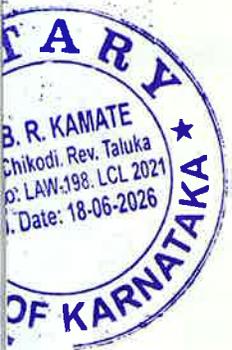


6. That earlier in view of the compliant and subsequently the joint report filed before MHRC, the MHRC had passed the following orders vide order dated 30-09-2022:

- a) Imposed Environmental Compensation of Rs, 10,00,000/- be recovered from the Management (M/s. Hiranyakeshi SSK Niyamit) and to be deposited with Panchayat Samati of Kolhapur for proper utilization and improvement in infrastructure of the village.
- b) The Secretary attached with the Commission to forward the copy of the order to the KSPCB for necessary compilation in accordance with the provisions under Section 18 (e) of the Act of 1993 read with regarding 22 to 24 of MHRC (procedure) regulation 2011.
- c) Compliance of the order to be intimated by the PCB within the period of two months with above recommendation, matter was closed and disposed off.
- d) The Industry has complied the said order and has paid Environmental Compensation of Rs, 10,80,000/- to Grama Panchayat Naganur Tq. Gadihinglaz Dist. Kolhapur.

Status of EC Clearance:

7. That the industry has obtained Environmental Clearance (EC) for its original unit from the Ministry of Environment, Forest & Climate Change vide letter No.J-11011/54/2009-1A II (I) dated 09-04-2009 and further obtained Environmental Clearance (EC) for its expansion from the Ministry of Environment, Forest & Climate Change vide letter No.F.No.J-11011/54/2009-IA-II-(I) dated 08-09-2014 covering the expansion of sugar mill from 5000 TCD to 11000 TCD and expansion of distillery from 54 KLPD to 84 KLPD and expansion of co-generation from 41 MW to 54 MW.
8. That the industry has further obtained Environment Clearance (EC) for further expansion of the project comprising of sugarcane crushing capacity from 8000 TCD to 11000 TCD and Distillery capacity from 54 KLPD to 150 KLPD based on Sugarcane Juice/ Syrup/"C"/"B" Heavy molasses as



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raw material to produce ethanol, Incineration Boiler of 35 TPH with MEE vide MoEF& CC letter dated: 15-09-2023.

9. **Status of Water Pollution Control:** That the main source of water is from Hiranyakeshi River. The details of Existing Water consumption and waste water generation details are as follows:

Sl. No.	Particular	Water consumption in KLD	Wastewater generation in KLD	Mode of treatment and disposal
1	Domestic Purpose	100	95	Sewage will be disposed to Septic Tank and soak pit.
2	Cooling Water	624	32	Treated through effluent treatment plant and used for on land for irrigation within the premises.
3	D M Water Plant	200	40	
4	Boiler Feed	200	20	
5	Manufacturing process	546	540	
6	Manufacturing Process (Sugar)	350	708	
7	Distillery spent wash	-	432	The spent wash of about 432 KLD will be collected in lined impervious lagoons (3 No's) and used for surface composting in an area 6 acres. The industry shall stop the composting activity within 12.04.2025 as per EC condition. In this regard, the industry has to submit time bound action plan.

10. **Status of Air Pollution Control:** That the details of Air Pollution Sources & Air Pollution Control measure provided are as under:

Sl. No	Air Pollution Source	APC measures stipulated	APC equipments provided
1	100 TPH Boiler	Common chimney of 85 M AGL with ESPs	ESP
2	100 TPH Boiler		ESP
3	20 TPH Boiler	Chimney 54 m AGL with Bag Filter	Bag Filters
4	750 KvA DG Set	6 m ARL with Acoustic enclosures.	Acoustic enclosures.
5	1975 KvA DG Set	30 m ARL with Acoustic enclosures.	Acoustic enclosures.

11. **Solid Waste Management:** That the details of solid waste generation and disposal method are as follows:

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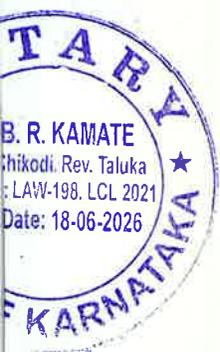


Sl. No.	Solid waste	Quantity generated	Disposal
1	Press Mud	25712 MT	Used for composting
2	Wet bottom ash from grate and dry fly ash	7238 MT	
3	Settled sludge	2900	

12. That the observations made during the inspection on 23.04.2024 by the officials of answering respondent no. 6 KSPCB in compliance to the personal hearing before its Hon'ble Chairman on 22.02.2022 are tabulated hereunder:

TABLE NO. 1: Compliance to Personal Hearing held at Head Office , dated: 22-02-2022.

S. No.	Observations	Compliance Status as on 23.04.2024
1)	The industry has cleaned the Lagoon-2 and still the accumulated sludge is observed in the Lagoon.	The Industry has stored spent wash in Lagoon 2 and 3. The lagoon no 1 has rain water accumulated along with effluent. The Industry has proposed to utilize this spent wash for composting and expected to be completely used before onset of Monsson 2024.
2)	The industry has not constructed scientifically designed Storm Water Management facility in and around the industry premises	The Industry is yet to submit the scientifically designed storm water management plan. The Industry authorities informed that, they are preparing the same and will be submitted within 30 days along with time bound action plan to implement the same.
3)	The industry has not submitted a commitment to restrict the number of days of operation of distillery so that the spent wash generated shall be	The distillery operation may be restricted to 81 days since the industry has provided lined compost yard in extent of land 6 Acres. The industry has proposed to establish



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	completely composted with available area of compost yard, and in this regard they have to submit the revised spent wash management plan.	MEE, the concentrated spent wash will be utilized for composting during 2024-25 crushing season and once under the expansion project, Incineration Boiler is installed they will achieve ZLD and composting will be completely stopped.
4)	Industry has not submitted commitment letter to use the old Compost Pit, only for storing of either fly ash or press mud.	The Industry has stored excess spent wash in the compost pit and they are yet to comply with the Board directions to utilize these pits for the storage of fly ash and press mud. The Industry authorities informed that, this spent wash will be utilized for composting purpose and expected to be emptied within one month. In future these pits will be used for storing fly ash and press mud.
5)	The industry has not taken up maintenance of Air pollution Control equipment Viz., ESP as Air pollution problem is not rectified as public complaint were received regarding the deposition of the black particles in the surrounding area during the crushing season.	They have taken up the maintenance work of ESP during earlier off season i.e before start of present crushing season. The crushing season is completed for the year 2023-24. The Ambient Air Quality monitoring report conducted on 21.12.2023 shows that, it is not meeting the NAAQ standards. At present the plant is shut down due to off season.
6)	The industry has not provided 30 m chimney above ground level to 1075 KVA DG Set with Acoustic Enclosures.	Industry is yet to provide 30 m AGL chimney to 1075 KVA DG Set with Acoustic Enclosures. The Industry authorities informed that, this is not used as they have CO-Gen plant.
7)	The industry authorities have not improved the	Height of Bagasse storage is above the compound height

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	Bagasse and ash Storage yard with necessary enclosures provide wind breaking walls and fire house of tall growing trees around the storage area to prevent the fugitive emissions carried to outside the industry.	The Industry authorities shall provide barricade of 30 feet above the existing compound wall.
8)	Industry has not carried out study to access any long term Environment Impact on the surrounding area due to operation of the unit and industry has not submitted the mitigation plan with bar chart to the Board till date.\	Not initiated any action. The industry is yet to carryout study to access any long term Environment Impact on the surrounding area due to operation of their industry.
9)	The effluent treatment plant is not being operated scientifically.	The industry has installed ETP and taken up upgradation. The ETP was not under operation due to off season.
10)	The oil and grease trap was not working properly and the considerable quantity of Oil and Grease is floating in the equalization tank and lot of scum was observed.	Up-graded the ETP.
11)	Housekeeping is very objectionable, required to clean and maintain properly.	Continuous monitoring required.
12)	The industry authorities have not provided metaled road within the industry premises.	Not initiated any action. The industry is yet to take up metaling road within the industry premises.
13)	The industry authorities have not disposed the Hazardous waste (used containers accumulated to	Complied



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	the authorized recyclers).	
14)	The physical observation of the ground water samples shows that the some of the well water is having black /brown color and it indicates ground water contamination in the surrounding areas. The same was discussed with the industry during personal hearing held at Head office on 15.12.2021.	Not initiated any action. The industry is yet to take up study to assess the ground water contamination in the surrounding areas.
15)	The analysis report of the different samples collected on 09.11.2020 reveals that the BOD and SS are exceeding the standards for which the Regional officer has already issued a SCN on 08.12.2020.	Up-graded existing ETP & installed CPU (Condensate Polishing unit).
16)	The stack monitoring carried out for the boiler has received that the PM concentration is exceeding the limit, which needs clarification and time bond action plan to improve the efficiency of Air Pollution control equipment.	They have taken up the maintenance work of ESP during the off season, the monitoring will be carried during the coming crushing season.
17)	The analysis of the treated trade effluent is exceeding the standard with respect to BOD and SS are exceeding the limits during 06.02.2020, 07.11.2020 and 28.01.2020.	Up-graded existing ETP & installation of CPU completed.



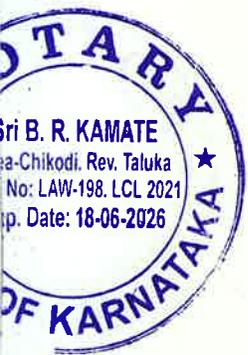
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Environmental Officer
 Karnataka State Pollution Control Board
 Belagavi - 2. (Chikkodi Center)

13. That in response to the Notice of Proposed Directions (NPD) issued by the answering Board vide its Order dated 21.11.2022, the officials of answering respondent no. 6 KSPCB inspected the status of compliance on 23.04.2024 as under:

TABLE NO. 2: Compliance to the Notice of Proposed Directions (NPD) of Board vide Order dated 21.11.2022

S. No.	Observations	Compliance Status as on 23.04.2024
1)	You were discharging untreated trade effluent into nearby 5 nalas which ultimately joins Hiranyakeshi River and you have not yet stopped the same.	The industry is not under operation due to off season. No discharge was observed in nalas.
2)	You have stored the spent wash in 3 lined lagoons of 30 days capacity each is a violation to the consent condition	Lagoons were partially filled with the spent wash.
3)	You were not operating ETP and you had not installed CPU.	ETP installed and sample of treated trade effluent collected on 21-12-2023 was not meeting the standards stipulated by the Board. CPU is installed.
4)	You had not submitted the action plan to stop the discharge of untreated trade effluent.	Still not yet taken the stringent measures to stop the effluent flow.
5)	You had not implemented storm water management plan and had not adopted the rain water harvesting facility	Partially metaled road provided and not provided rain water harvesting facility.
6)	You had not provided 15 days treated trade effluent storage tank as per CPCB guidelines to store the treated trade effluent	Temporary arrangement made with existing premises.



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[Signature]
Environmental Officer
 Karnataka State Pollution Control Board
 Belagavi - 2. (Chikkodi Center)

	during no demand from farmers.	
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14. That in response to the Inspection held on 16.05.2023 vide Board Office no. 143 dated 06.06.2023, the officials of answering respondent no. 6 KSPCB inspected the status of compliance on 23.04.2024 as under:

TABLE NO. 3: Compliance to the Observations made on 16.05.2023 vide Board Office Inspection Report no. 143 dated 06.06.2023:

S. No.	Observations	Compliance Status as on 23.04.2024
1)	The up-gradation of effluent treatment plant was completed and the primary collection tank was filled with wash water from sugar industry.	The up-gradation work of Sugar ETP completed.
2)	Housekeeping was very objectionable and required to clean and maintain properly.	Housekeeping partially improved.
3)	Not connected online effluent monitoring system to the CPCB server.	OCEMS provided and due to off season it was disconnected.
4)	The compost yard was empty and piezometers installed 6 No's (4 Near compost yard & 2 near spent wash).	Composting activity was under progress during inspection.
5)	The condensate polishing unit civil work completed and installation of electro mechanical equipment is pending	CPU of capacity 3000 m3/ day is installed for Sugar unit.
6)	Not provided metaled road within the industry premises	Partly provided.



No. of Correction

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Environmental Officer
Karnataka State Pollution Control Board
Belagavi - 2. (Chikkodi Center)

15. That the samples collected from the treated effluents on 21.12.2023 were found exceeding the standards stipulated by the Board under the provisions of the Water (P & CP) Act, 1974. Therefore, the answering respondent no. 6 KSPCB issued a Show-Cause Notice vide letter No. 1350 dated 20-02-2024, copy thereof is placed as ANNEXURE: R6-A.
16. That the samples collected on 21.12.2024 from Hiranyakeshi river at Naganur Birdge were meeting the standards stipulated by the respondent Board. The copies of analysis reports are enclosed as ANNEXURE: R6-B (Colly).
17. Online Monitoring System: That the industry authorities have installed online effluent monitoring system to the Sugar ETP. During inspection they have informed that treated effluent online monitoring system sent for repair work and not connected to the CPCB server.
18. Other Observations during inspection on 23.04.2024: That the officials of the answering respondent no. 6 KSPCB collected samples from following GPS-locations:
- 1) Trade waste collected near compound adjacent to bagasse storage yard near ETP. (16.246522, 74.493408)
 - 2) Rain water stored in unlined lagoon behind adjacent to old pit composting yard. (16.24461, 74.506246)
 - 3) Open well water sample collected from Sri. Hiremath agriculture land adjacent to spent wash storage lagoon -2. (16.243121, 74.506046)
 - 4) Hiranyakeshi river water sample collected at Naganur barrage near jack well. (16.234739, 74.496207)
 - 5) Nala water sample collected at nala and Hiranyakeshi river. (16.235688, 74.494662)
- The photographs taken during inspection on 23.04.2024 are placed as ANNEXURE: R6-C (Colly).
19. That the team of the answering respondent during inspection on 23.04.2024 on the samples collected at the above five GPS-loactions made following observations:
- (1) The spent wash of about 432 KLD is collected in lined impervious lagoons (3 No's) and used for surface composting in an area 6 acres. The



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Karnataka State Pollution Control Board
Belagavi - 2. (Chikkodi Center)

industry shall stop the composting activity within 12.04.2025 as per EC condition. In this regard, the industry has to submit time bound action plan.

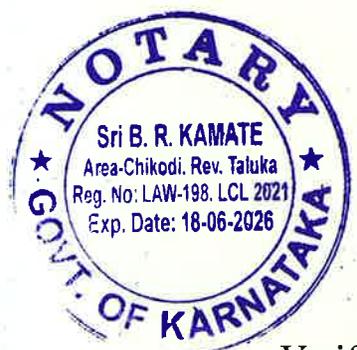
- (2) The Industry has stored spent wash in Lagoon 2 and 3. The lagoon no 1 has rain water accumulated along with effluent. The Industry has proposed to utilize this spent wash for composting and expected to be completely used before onset of Monsoon 2024. The industry shall give undertaking in this regard.
- (3) The Industry is yet to submit the scientifically designed storm water management plan. The Industry authorities informed that, they are preparing the same and will be submitted within 30 days along with time bound action plan to implement the same. The industry shall give undertaking in this regard.
- (4) The distillery operation may be restricted to 81 days since the industry has provided lined compost yard in extent of land 6 Acres. The industry has proposed to establish MEE, the concentrated spent wash will be utilized for composting during 2024-25 crushing season and once under the expansion project, Incineration Boiler is installed they will achieve ZLD and composting will be completely stopped. The industry shall give undertaking in this regard.
- (5) The Industry has stored excess spent wash in the compost pit and they are yet to comply with the Board directions to utilize these pits for the storage of fly ash and press mud. The Industry authorities informed that, this spent wash will be utilized for composting purpose and expected to be emptied within one month. In future these pits will be used for storing fly ash and press mud. The industry shall give undertaking in this regard.
- (6) The detailed compliance report to the Personal Hearing dated: 22-02-2022 is mentioned in above **Table No.1**.
- (7) Housekeeping was very objectionable and required to clean and maintain properly.
- (8) The composting activity was under progress during the inspection. They installed piezometers 6 No's (3 Near compost yard & 3 near spent wash) and the water samples are unavailable as they are dry. They need to maintain piezometers properly.
- (9) The seepage from spent wash storage lagoons were observed.

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[Signature]
 Environmental Officer
 Karnataka State Pollution Control Board
 Belagavi - 2. (Chikkodi Center)

(10) They have stored press mud and ash in an open area unscientifically.

- 20. **CONSENT FOR OPERATION:** That the Consent for operation of existing 8000 TCD of sugar cane crushing, 54 KLD Distillery and 52 MW Co gen Plant may be considered for the period up to 30.06.2025 with a condition that the industry shall comply with all the non-compliances noticed and submit comprehensive environment management plan comprising existing plant and expansion project and action plan to completely abandon existing bio-composting before 12.04.2025 as per EC condition.
- 21. That it is respectfully submitted that the answering respondent KSPCB will be oblige to provide any additional information if so required by this Hon'ble Tribunal and hereby submit this affidavit for kind consideration.
- 22. That I have read and understood the contents of the this Affidavit. The same has been drafted by my counsel under my instructions and the same are true and correct as per the official records made available to me and same has been understood by me.
- 23. That the contents of the accompanying photographs annexed with this Affidavit are true copy of its original, which may be read as part and parcel of this affidavit and the same are not repeated herein for the sake of brevity.



[Signature]

DEPONENT
Environmental Officer
Karnatak State Pollution Control Board
Belagavi - 2 (Chikkodi Center)

VERIFICATION:

Verified at Chikkodi on this 28 day, June' 2024 that the contents of the above Affidavit are true and correct on the basis of my knowledge and official documents. No part of it is false and nothing material has been concealed therefrom.



Solemnly affirmed before me
By V. Ramesh s/o Late Vittaloo
whom i know personally who
has been identified by R.H. Gandhi

[Signature]

DEPONENT
Environmental Officer
Karnatak State Pollution Control Board
Belagavi - 2 (Chikkodi Center)

Checked by: *[Signature]*
(Shri: Rajendra H Gandhi)

ADVOCATE & NOTARY CHIKODI
At Sl. No. 68 of Notary
Register of 2024

No. of Correction nil Advocate, Chikkodi

28 JUN 2024

M/s Show Cause Notice Dated:20-02-2024

Regional Office: Belagavi-2

KARNATAKA STATE POLLUTION CONTROL BOARD

Plot No. 3224/3, "Hanuman Nivas", 1st Floor.

B. K. College Road, Chikkodi - 591201.

Belagavi District.

☎ & Fax : 08338-275112



ಪ್ರಾಥಮಿಕ ಕಛೇರಿ: ಬೆಳಗಾವಿ-2

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾತೃ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

ಸಂಖ್ಯೆ : 3224/3, "ಹನುಮಾನ ನಿವಾಸ".

ಬಿ.ಕೆ. ಕಾಲೇಜು ರಸ್ತೆ,

ಚಿಕ್ಕೋಡಿ - 591201. ಬೆಳಗಾವಿ ಜಿಲ್ಲೆ.

towards a cleaner Karnataka.

No: PCB/RO (BGV-2)/A-Report/2023-24/1350

Date: 20/02/2024

To,

The Managing Director
M/s. Hiranyakeshi SSK NI,
Sankeshwar -village, Hukkeri-Taluk,
Belagavi-District.

Sir,

Sub: Non Compliance under the provision of the Water (Prevention and Control of Pollution)
Act 1974-by your Industry-reg.

Ref: 1. Samples collected under the Water Act of your industry by officer of the Board on:
21/12/2023

2. Analysis reports dated: 22/01/2024. Received from R O Belagavi, laboratory.

Please find herewith enclosed the Analysis report of the treated trade effluent sample collected under
Water Act of your industry by the Officer of this office on: 21/12/2023.
The results indicate that the sample is not meeting the standards prescribed by the Board with respect
to following parameters.

SL No	Parameters	Standards Prescribed	Result of Analysis of.
1	BOD mg/lit	100	TTE collected from outlet of ETP. 231

The sample of analysis reveals that said effluent contains constituents in excess of the tolerance limits
laid down by the Board.

In view of the above facts note that you are violating the terms and conditions of consent issued to
your industry under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 which
attracts penal provisions of Section 44 of the said Act.

It is hereby directed to rectify the above violations/non-compliances immediately and action to be
taken for compliance to the Board stipulated standards and to bring down the above parameters
within the limits prescribed by the Board.

Discharges of effluents not conforming to the standards are injurious to the health of flora, fauna, and
human beings and damage the environment.

Therefore you are hereby called upon to "Show-Cause" within 7 days from the date of receipt of this
notice as to why further action should not be recommended to Head office under the provision of the
Water (Prevention and Control of Pollution) Act 1974, for the above said violation against your
industry.

TREAT THIS AS MOST URGENT.

Yours faithfully

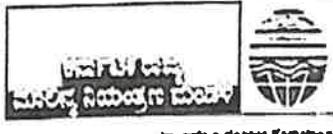
Environmental Officer.
Regional Office, Belagavi-2 (Chikkodi)

ANNEXURE: R6-B (COLLY)**M/s Analysis Report sample collected dated-21-12-2023.**

An ISO 9001:2015 and ISO 45001:2018 Certified Laboratory

Regional Office : Belagavi-1
Karnataka State Pollution Control Board
#1, Main Road, Auto Nagar,
Kambarg Industrial Area, Belagavi-590 015
Telephone : 0831-2459121
GST No. 29AAALK0537G127

ಬೃಹದಾಳಿ ಕಛೇರಿ : ಬೆಲಗವಿ-೧
ಕೆ. ಸಿ. ಮುಖ್ಯ ರಸ್ತೆ, ಆಟೋ ನಗರ,
ಕಾಂಬರ್ಗ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,
ಬೆಲಗವಿ-೫೯೦೦೧೫
ತೆಲೆಫೋನ್: ೦೮೩೧-೨೪೫೯೧೨೧
ಜಿ.ಸಿ.ಟಿ.ನಂ: ೨೯AAALK0537G127



boards & office Karnataka

Contd...

ANNEXURE**RESULTS OF ANALYSIS**

Report No : 86

Date: 22/1/2024

Name & Address : M/s. Hiranyakeshi SSK Ni., Sankeshwar, Hukkeri Tq., Belagavi-District.

SAMPLE DESCRIPTION: 01-Grab water sample trade effluent collected from nala Sankeshwar Road on 21-12-2023 at 03.40 pm (16.246742,74.495252). 01A-Grab water sample trade effluent collected from nala Sankeshwar Road on 21-12-2023 at 03.40 pm (16.246742,74.495252). 02-Grab sample of treated trade effluent sample collected from outlet of ETP on 21-12-2023 at 04.20 pm. 02A-Grab sample of treated trade effluent sample collected from outlet of ETP on 21-12-2023 at 04.20 pm

Sl. No.	Parameters	Unit	Standards	Sample Nos.			
				01	01A	02	02A
1	PH	-	5.5-8.5	7.77	-	7.46	-
2	BOD	mg/l	100	17	-	231	-
3	Suspended Solids	mg/l	100	10	-	40	-
4	Dissolved Solids	mg/l	2100	400	-	720	-
5	Oil and Grease	mg/l	10	-	BDL	-	BDL

Inference: Particulars and Standards mentioned are as per requisition letter
Report Status: **Not Confirmed.**

Note: 1. The above results pertain only to the sample tested.
2. The method of analysis is as per the Standard Method for the examination of Water And Waste water and Indian Standard Publication.
3. ND= Not Detected. 4. BDL= Below Detection Limit.



Board Analyst

Regional Laboratory

Karnataka State Pollution Control Board
Belagavi.

...End of report...

30/3

M/s Hiranyakeshi SSK Niyamit, Sankeshwar, Hukkeri-Taluk, Belagavi District

PHOTOGRAPHS

























